

Saturday, May 7, 1859

LEGISLATIVE COUNCIL
OF
INDIA

VOL. 5

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1859

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Bengal Presidency" to the Governor-General for his assent.
Agreed to.

FRAUDULENT TRANSFERS AND SECRET TRUSTS.

MR. FORBES moved that a communication received by him from the Madras Government be laid upon the table and referred to the Select Committee on the Bill "for the prevention of fraudulent transfers of property and of secret trusts."

Agreed to.

LIMITATION OF SUITS.

MR. HARRINGTON moved that Sir James Outram be requested to take the Bill "to provide for the limitation of suits" to the Governor-General for his assent.

Agreed to.

SMALL CAUSE COURTS.

MR. HARRINGTON moved that the Bill "for the establishment of Courts of Small Causes beyond the local limits of the jurisdiction of the Supreme Courts of Judicature established by Royal Charter" be re-published for two months.

Agreed to.

PILOT COURTS (BENGAL).

MR. CURRIE moved that Sir James Outram be requested to take the Bill "to make better provision for the trial of Pilots at the Presidency of Fort William in Bengal" to the Governor-General for his assent.

Agreed to.

BREACHES OF CONTRACT BY ARTIFICERS, &c.

MR. CURRIE moved that Sir James Outram be requested to take the Bill "to provide for the punishment of breaches of contract by artificers, workmen, and laborers in certain cases" to the Governor-General for his assent.

Agreed to.

The Council adjourned.

Saturday, May 7, 1859.

PRESENT :

The Hon'ble Lt.-General Sir James Outram.	
Hon'ble B. Peacock,	H. B. Harrington, Esq.,
P. W. LeGeyt, Esq.,	H. Forbes, Esq.,
	and
	Hon. Sir C. R. M. Jackson.

The Members assembled at the Meeting did not form the quorum required by Law for a Meeting of the Council for the purpose of making Laws.

Saturday, May 14, 1859.

PRESENT :

The Hon'ble Barnes Peacock, *Vice-President*,
in the Chair.

Hon. Lieut.-Genl. Sir J. Outram,	H. Forbes, Esq.,
Hon. H. Ricketts,	Hon. Sir C. R. M. Jackson,
P. W. LeGeyt, Esq.,	and
H. B. Harrington, Esq.,	A. Sconce, Esq.

SALE OF LAND FOR ARREARS OF REVENUE (BENGAL); PILOT COURTS (BENGAL); BREACHES OF CONTRACT BY ARTIFICERS, &c.; AND LIMITATION OF SUITS.

THE VICE-PRESIDENT read Messages informing the Legislative Council that the Governor-General had assented to the Bill "to improve the law relating to sales of land for arrears of Revenue in the Bengal Presidency"—the Bill "to make better provision for the trial of Pilots at the Presidency of Fort William in Bengal for breach of duty"—the Bill "for the punishment of breaches of contract by artificers, workmen, and laborers in certain cases"—and the Bill "to provide for the Limitation of Suits."

EXCLUSIVE PRIVILEGES TO INVENTORS.

The following Message from the Governor-General in Council was also read by the Vice-President:—

MESSAGE NO. 177.

With reference to the Message from the Legislative Council, No. 95, dated the 2nd October 1858, the Governor-General in Council has the honor to forward to the Legislative Council copy of a Despatch No. 3, dated the 31st March 1859, from the Right Honorable the Secretary of State for India, together with the Draft Act, therewith received, "for granting exclusive privileges to Inventors," which has received the sanction of the Crown.